PRASHANT VILAS RANE
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IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

Contempt Petition No.349 of 2026
in
Writ Petition No.6765 of 2018

Rohini Aniruddha Mohekar ...Petitioner
vs.
Maruti Nivruttti Navale ...Respondents.

AND

Cont. Petition NO. 589 OF 2026
IN
Writ Petition NO. 17415 OF 2025

Vidul Vijay Paranjape ...Petitioner(s)
Versus
Maruti Nivrutti Navale President Sinhgad Technical Education Society ...Respondent(s)

and

Writ Petition NO. 2638 OF 2026

Sachin Nivrutti Shinde ...Petitioner(s)
Versus
The President Sinhgad Technical Education And Ors ...Respondent(s)

and
Writ Petition (st)(NO. 12153 OF 2026

Dr. aniruddha S. Kulkarni & Ors. ...Petitioner(s)
Versus
State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

and
Writ Petition NO. 13291 OF 2026

Patil Pallavi Sunil ...Petitioner(s)
Versus
State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

and
Writ Petition NO. 13343 OF 2026

Pooja Bharat Ekatpure Nee Pooja Sarang Hole ...Petitioner(s)
Versus
The State Of Maharastra Thr The Secretary Higher And Ors ...Respondent(s)

and
Writ Petition NO. 13349 OF 2026

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Shilpa Namdeo Tambe Nee Shilpa Vijay Gadakh ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary And Ors ...Respondent(s)

and

Writ Petition NO. 13350 OF 2026

Shilpa Hate Branger ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary Higher And
Technical Education And Ors ...Respondent(s)

and

Writ Petition NO. 13351 OF 2026

Pradnya Pradeep Yadav Nee Sangita Appasaheb Ghatage ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary Higher
And Technical And Ors ...Respondent(s)

and

Writ Petition NO. 13358 OF 2026

Hrishikesh Uttamrao Gadekar ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Higher And
Technical Education And Employment Department ...Respondent(s)

and

Writ Petition (st) NO. 30360 OF 2026

Priti Yogesh Kamble & Ors. ...Petitioner
vs.
President Sinhgad Technical Education Society & Ors. ...Respondents

and

Writ Petition (st) NO. 30547 OF 2026

Trupti Vinod Tated & Ors. ...Petitioner
vs.
The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 14372 OF 2026

Suhas Bhagwan Chavan & Anr. ...Petitioner
vs.
The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 14369 OF 2026

Vaishali Ratnakar Ladde . …Petitioner
vs.
The State of Maharashtra & Ors. ...Respondents

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and

Writ Petition NO. 14367 OF 2026

Rajesh Sambhappa Kanzade. …Petitioner

vs.

The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 14368 OF 2026

Manisha Dattatray Shinde. …Petitioner

vs.

The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 14418 OF 2026

Jitendra Komalsing Rajput. …Petitioner

vs.

The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 14415 OF 2026

Shubham Vasudeo Khot …Petitioner

vs.

The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 14484 OF 2026

Sanjaykumar Chandrakant Sangamnerkar …Petitioner

vs.

The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 14412 OF 2026

Umesh Subhash Kharat …Petitioner

vs.

The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 14410 OF 2026

Ramakant Prakash Teke. …Petitioner

vs.

The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 14479 OF 2026

Aparna Himmatrao Chavan. …Petitioner

vs.

The State of Maharashtra & Ors. ...Respondents

and

Writ Petition NO. 13359 OF 2026

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Priyanka Pradeep Thigale Alias Priyanka Prasad Pawar ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Higher
And Technical Education And Employment Department ...Respondents

and
Writ Petition NO. 13776 OF 2026

Mithul Jairaj Naidu And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Ministry
Of Higher And Technical Education And Ors ...Respondent(s)

and
Writ Petition NO. 13784 OF 2026

Mukesh Devidas Patil ...Petitioner(s)
Versus
The State Of Maharashtra Thr. Principal Secretary
Ministry Of Higher And Technical Education and Ors ...Respondent(s)

and
Contempt Petition (st)NO. 30204 OF 2026

Mayuresh K. Raut ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

and
Writ Petition NO. 13788 OF 2026

Vilas Vasudeo Deotare ...Petitioner(s)
Versus
Sinhgad Technical Education Soc. And Ors ...Respondent(s)

and
Writ Petition NO. 13795 OF 2026

Apeksha Abhijeet Paithankar And Ors ...Petitioner(s)
Versus
The President Sinhgad Technical Education Soc. And Ors ...Respondent(s)

and
Writ Petition (st) NO. 29987 OF 2026

Kishore Namdeorao Gujar & Anr. ...Petitioner(s)
Versus
The State of Maharashtra And Ors ...Respondent(s)

and
Writ Petition NO. 15065 OF 2026

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Dinesh Wasudev Gawatre And Ors ...Petitioner(s)
Versus
The State of Maharashtra. And Ors ...Respondent(s)

and
Writ Petition (st)NO. 30165 OF 2026

Archana Santosh Shinde & Ors. ...Petitioner(s)
Versus
The State of Maharashtra And Ors ...Respondent(s)

and
Writ Petition NO. 9975 OF 2026

Soojay Ramchandra Deshpande ...Petitioner(s)
Versus
The State Of Maharashtra Throu. The Sec. Higher And Technical Education And Ors ...Respondent(s)

WITH
Cont. Petition NO. 76 OF 2026
IN
Writ Petition (ST) NO. 6104 OF 2022

Dr. Poonam G. Sawant, ...Petitioner(s)
Versus
Maruti Nivrutti Navale Thr Its President The Sinhgad Technical Education Society ...Respondent(s)

WITH
Writ Petition NO. 1170 OF 2024

Shilpa S Bhingardive And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Its Secretary And Ors ...Respondent(s)

WITH
Cont. Petition NO. 77 OF 2026
IN
Writ Petition NO. 14687 OF 2023

Meenakshi Dhar ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 78 OF 2026
IN
Writ Petition NO. 14687 OF 2023

Roopa Dudhankar ...Petitioner(s)

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Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 79 OF 2026
IN
Writ Petition NO. 6767 OF 2018

Gajanan Vishvambharrao Patil ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Writ Petition NO. 2019 OF 2026

Rashmi Vishal Patil Alias Rashmi Kishor Patil ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary
Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 1778 OF 2026

Shruti Rahul Mulgund ...Petitioner(s)
Versus
The State Of Maharashtra The The Sec. Dept.
Of Medical Edu. And Drugs Dept. And Ors ...Respondent(s)

WITH
Writ Petition NO. 3217 OF 2026

Mohammad Mukhit Abdul Gaffar Kazi ...Petitioner(s)
Versus
The State Of Maharashtra The The Sec. Dept. Of
Medical Edu. And Drugs Dept. And Ors ...Respondent(s)

WITH
Writ Petition NO. 3218 OF 2026

Dhanashri Shreenivas Bhide ...Petitioner(s)
Versus
The State Of Maharashtra The The Sec. Dept. Of
Medical Edu. And Drugs Dept. And Ors ...Respondent(s)

WITH
Writ Petition NO. 3914 OF 2016
with
INTERIM APPLICATION NO.17381 OF 2023

Sinhgad Technical Education Society ...Petitioner(s)
Versus

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Pune Municipal Corporation And Ors. ...Respondent(s)

WITH
Writ Petition NO. 3913 OF 2016
WITH
INTERIM APPLICATION NO.17380 OF 2023

Sinhgad Technical Education Society ...Petitioner(s)
Versus
Pune Municipal Corporation And Ors. ...Respondent(s)

WITH
Cont. Petition NO. 105 OF 2026
IN
Writ Petition NO. 14889 OF 2023

Mahesh Shashikant Deshpande ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 107 OF 2026
IN
Writ Petition (ST) NO. 215 OF 2021

Rahul Chandrakant Salunkhe ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 103 OF 2026
IN
Writ Petition NO. 6081 OF 2021

Sandesh Shantaram Gaonkar ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 106 OF 2026
IN
Writ Petition (ST) NO. 209 OF 2021

Pankaj Subhash Desle ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 108 OF 2026
IN

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Writ Petition (ST) NO. 6104 OF 2022

Prashant Bhavarlal Chordiya ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Writ Petition NO. 1738 OF 2016
WITH
CIVIL APPLICATION NO.803 OF 2016
WITH
INTERIM APPLICATION NO.18229 OF 2023

Sinhgad Technical Education Society ...Petitioner(s)
Versus
Pune Municipal Corporation And Ors. ...Respondent(s)

WITH
Cont. Petition NO. 104 OF 2026
IN
Writ Petition NO. 14887 OF 2023

Suchitra Shailesh Sasane ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Writ Petition NO. 2886 OF 2026

Adwait Madhav Godse ...Petitioner(s)
Versus
The State Of Maharashtra Throu. The Sec. Dept
Of Medical Education And Drugs Dept And Ors ...Respondent(s)

WITH
Cont. Petition NO. 113 OF 2026
IN
Writ Petition NO. 14887 OF 2023

Yadurao Ananda Kakade ...Petitioner(s)
Versus
Vinod M Mohitkar ...Respondent(s)

WITH
Cont. Petition NO. 135 OF 2026
IN
Writ Petition NO. 14887 OF 2023

Aaishwaryadevi B Deshmukh ...Petitioner(s)
Versus

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Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 136 OF 2026
IN
Writ Petition NO. 14887 OF 2023

Aarti Amod Agarkar ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 142 OF 2026
IN
Writ Petition (ST) NO. 6144 OF 2022

Abhijeet V Jadhav ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 134 OF 2026
IN
Writ Petition NO. 4410 OF 2024

Mayura Vishal Shelke ...Petitioner(s)
Versus
Maruti Nivrutti Navale ...Respondent(s)

WITH
Cont. Petition NO. 157 OF 2026
IN
Writ Petition NO. 7428 OF 2024

Dr. Pankaj Birajlal Miniyar ...Petitioner(s)
Versus
Maruti Nivrutti Navale Thr Its President
Sinhgad Technical Education Society ...Respondent(s)

WITH
Writ Petition NO. 4447 OF 2019

Sinhgad Technical Education Soc. Thru Auth. President
Mr. M. N. Navale ...Petitioner(s)
Versus
Pune Municipal Corp. Thru The Commissioner And Ors ...Respondent(s)

WITH
Cont. Petition (ST) NO. 6664 OF 2026
IN
Writ Petition NO. 7428 OF 2024

Suman Sachin Jain ...Petitioner(s)

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Versus
Maruti Nivrutti Navle ...Respondent(s)

WITH
Writ Petition NO. 4588 OF 2026

Ashwini Pritish Aher ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Department
Of Medical Education And Drugs Dep. And Ors ...Respondent(s)

WITH
Civil Application NO. 803 OF 2016
IN
Writ Petition NO. 1738 OF 2016

Pune Municipal Corporation Through The Commissioner ...Petitioner(s)
Versus
Sinhgad Technical Education Soc. Through President
Prof. M.n. Navale ...Respondent(s)

WITH
Writ Petition NO. 5463 OF 2026

Prajakta Ramu Nagrale ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 5793 OF 2026

Priyanka Reetesh Surjani ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 6619 OF 2026

Hemant Suresh Thodsare ...Petitioner(s)
Versus
The State Of Maharashtra And Ors ...Respondent(s)

WITH
Writ Petition NO. 5792 OF 2026

Sayali Rajendra Korde ...Petitioner(s)
Versus
The State Of Maharashtra And Ors ...Respondent(s)

WITH
Writ Petition NO. 5760 OF 2026

Bindiya Narang ...Petitioner(s)
Versus
The State Of Maharashtra And Ors ...Respondent(s)

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WITH
Writ Petition NO. 5309 OF 2026

Kapil Ramesh Sonawane ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 5466 OF 2026

Amita Aditya ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 4786 OF 2026

Shrikant Shrimant Barkade ...Petitioner(s)
Versus
The State Of Maharashtra Thro. Principal Secretary ...Respondent(s)

WITH
Writ Petition NO. 4917 OF 2026

Anita Manoj Patki ...Petitioner(s)
Versus
The State Of Maharashtra Throu. Principal Sec
Ministry Of Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 5043 OF 2026

Kanchan S Patil ...Petitioner(s)
Versus
Sinhagad Technical Education Society And Anr ...Respondent(s)

WITH
Writ Petition NO. 5045 OF 2026

Rahul Diliprao Tamhane ...Petitioner(s)
Versus
The President Secretary Sinhgad Technical Education Soc
And Ors ...Respondent(s)

WITH
Cont. Petition NO. 418 OF 2026
IN
Writ Petition NO. 11569 OF 2025

Farendrakumar Shrawan Ghodichor ...Petitioner(s)
Versus

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Sinhgad Technical Education Society ...Respondent(s)

WITH
Cont. Petition NO. 225 OF 2026
IN
Writ Petition NO. 11569 OF 2025

Mayur Vishwas Chavan ...Petitioner(s)
Versus
Maruti Nivrutti Navale The Sinhagad Technical Education Society Through Its President ...Respondent(s)

WITH
Cont. Petition NO. 226 OF 2026
IN
Writ Petition NO. 11569 OF 2025

Reena Partha Nath ...Petitioner(s)
Versus
Maruti Nivrutti Navale Through Its President Sinhgad Technical Education Society ...Respondent(s)

WITH
Writ Petition NO. 5052 OF 2026

Rupali Babruvan Kejkar ...Petitioner(s)
Versus
Sinhagad Technical Education Society Thr. Its Secretary And Anr ...Respondent(s)

WITH
Writ Petition NO. 5049 OF 2026

Sunita S Shintre And Ors ...Petitioner(s)
Versus
The President/secretary Sinhgad Tenchinal Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 5054 OF 2026

Avadhoot D Pol ...Petitioner(s)
Versus
The President / Sec Sinhgad Technical Education Society And Ors ...Respondent(s)

WITH
Writ Petition NO. 6521 OF 2025
WITH
INTERIM APPLICATION (ST) NO.26861 OF 2026
WITH
INTERIM APPLICATION (ST) NO.26676 OF 2026

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Sunetra Rajendra Pawar ...Petitioner(s)
Versus
The State Of Maha. Thr. Principal Secretary Department
Of Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 8439 OF 2026

Deepali Tanaji Chikane ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 8437 OF 2026

Popat Tippana Patil ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Higher
And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 8438 OF 2026

Rajkumar Shivaji Jadhav ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 6734 OF 2026

Sunil S/o Shivaji Raskar ...Petitioner(s)
Versus
The State Of Maharashtra Thr. Its Secretary Higher And
Tech. Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 6252 OF 2026

Punam W/o Sunil Raskar ...Petitioner(s)
Versus
The State Of Maharashtra Thr. Its Secretary Higher And Tech.
Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 8474 OF 2025

Singhad Technica Education Society ...Petitioner(s)
Versus
The City Engineer, Pune Municipal Corporation ...Respondent(s)

WITH
Writ Petition NO. 8435 OF 2026

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Raghvendra Prakash Gade ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Higher And
Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 8433 OF 2026

Vijay Balasaheb Dhole ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 8431 OF 2026

Jyoti Rajendra Deshmukh Alias Jyoti Nilesh Irabattin ...Petitioner(s)
Versus
The State Of Maharashtra Thro. The Secretary ...Respondent(s)

WITH
Writ Petition NO. 6407 OF 2026

Hitesh Kishor Muzumdar ...Petitioner(s)
Versus
The State Of Maharashtra Thro. The Secretary Higher
And Technical Education ...Respondent(s)

WITH
Writ Petition NO. 6941 OF 2026

Chetna Abhishek Joel ...Petitioner(s)
Versus
The State Of Maha. Thr. Principal Secretary Ministry Of
Higher And Technical Education And Anr ...Respondent(s)

WITH
Writ Petition NO. 6790 OF 2026

Sadanand Narayan Kamat ...Petitioner(s)
Versus
State Of Maharashtra Thr. Its Secretary Higher And
Technical Education Department And Ors ...Respondent(s)

WITH
Writ Petition NO. 8534 OF 2026

Maruti Govind Tupe ...Petitioner(s)
Versus
The State Of Maharashtra ...Respondent(s)

WITH
Writ Petition NO. 7082 OF 2026

Sachin Rajaram Kulkarni ...Petitioner(s)

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Versus
The State Of Maharashtra Thr. Principal Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 11315 OF 2026

Laxman Jagannath Deokate And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr. G. P. And Ors ...Respondent(s)

WITH
Writ Petition NO. 11260 OF 2026

Shraddha Suyog Kulkarni ...Petitioner(s)
Versus
State Of Maharashtra Thru Mantralay And Ors ...Respondent(s)

WITH
Writ Petition NO. 8669 OF 2026

Shalini Rangnath Pradhan And Ors ...Petitioner(s)
Versus
Sinhgad Technical Education Society Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 8664 OF 2026

Mohan Bhimrao Yelpale ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Higher And
Technical Education And Emplo. Dep. And Ors ...Respondent(s)

WITH
INTERIM APPLICATION (ST) NO. 19373 OF 2026
IN
Writ Petition NO. 10378 OF 2022

Vikram Tanajirao Pawar ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary Higher And
Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 8685 OF 2026

Reshma Sachin Shinde And Ors ...Petitioner(s)
Versus
Sinhgad Technical Education Society And Anr ...Respondent(s)

WITH
Writ Petition NO. 9979 OF 2026

Kalyani Abhijit Barje ...Petitioner(s)
Versus

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Sinhgad Technical Education Society Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 9150 OF 2026

Yogesh Laxman Nimbalkar And Ors ...Petitioner(s)
Versus
The President / Secretary, Sinhgad Technical Education Society And Ors ...Respondent(s)

WITH
Writ Petition NO. 9543 OF 2026

Swapnaja Shrinivas Tapdia ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin. Sec. Ministry Of Higher And Tech Edu And Ors ...Respondent(s)

WITH
Writ Petition NO. 9542 OF 2026

Sudhir Prabhakar Kulkarni ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin. Sec. Ministry Of Higher And Tech Edu And Ors ...Respondent(s)

WITH
Writ Petition NO. 9534 OF 2026

Surekha Balu Mujumale And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin. Sec. Ministry Of Higher And Tech Edu. .. And Ors ...Respondent(s)

WITH
Writ Petition NO. 10052 OF 2026

Sahadev Sambhaji Nale ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin. Sec. Ministry Of Higher And Tech Edu...and Anr ...Respondent(s)

WITH
Writ Petition NO. 10012 OF 2026

Shweta Ajinkya Karode And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin Sec Ministry Of Edu. And Ors ...Respondent(s)

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WITH
Writ Petition NO. 10702 OF 2022

Mr. Anant Ragunath More And Ors ...Petitioner(s)
Versus
State Of Maharashtra And Ors ...Respondent(s)

WITH
Writ Petition NO. 9980 OF 2026

Sachin Pandurang Waghmode And Anr ...Petitioner(s)
Versus
The State Of Maharashtra Thr Principal Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 9978 OF 2026

Manjiri Dileep Joshi ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary Higher And Technical Education And Ors ...Respondent(s)

WITH
Cont. Petition (ST) NO. 22292 OF 2026
IN
Writ Petition NO. 10378 OF 2022

Dr Neha Manish Munot ...Petitioner(s)
Versus
Maruti Nivrutti Navae Through Its President Sinhgad Technical Education Society ...Respondent(s)

WITH
Writ Petition NO. 10485 OF 2025

Amol Nivrutti Bandal And Anr ...Petitioner(s)
Versus
Sinhagad Technical Education Soc Thr Its Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO.11330 OF 2026

Madhavi Bhagwant Gole And Anr ...Petitioner(s)
Versus

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The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 11266 OF 2026

Pravin Shankarsing Pardeshi And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Higher And
Technical Education And Employment Department ...Respondent(s)

WITH
Writ Petition NO. 11267 OF 2026

Sarang Maruti Patil And Anr ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin. Sec. Ministry
Of Higher Edu.and Ors ...Respondent(s)

WITH
Writ Petition NO. 11270 OF 2026

Durgesh Suresh Patil And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Higher
And Technical Education And Employment Department ...Respondent(s)

WITH
Writ Petition NO. 11430 OF 2026

Rahul Rajendra Vaidya ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 11443 OF 2026

Vijay Vitthal Kolte ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 11601 OF 2026

Kamal Vishram Thube ...Petitioner(s)
Versus
The State Of Maharashtra Thr Principal Secretary And Ors ...Respondent(s)

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WITH
Writ Petition NO. 11605 OF 2026

Sarika Sangam Patil And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thru. Principal Sec.
Ministry Of Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 11863 OF 2026

Dr. Swati Karan Chandak And Ors ...Petitioner(s)
Versus
The President Sinhgad Technical Education Soc. And Ors ...Respondent(s)

WITH
Writ Petition NO. 11354 OF 2026

Sachin Rushikumar Wankhede ...Petitioner(s)
Versus
The State Of Maharashtra Throu. Principal Sec.
Ministry Of Higher And Technial Education And Anr ...Respondent(s)

WITH
Writ Petition NO. 11383 OF 2026

Pratiksha Arun Dhotre And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 11356 OF 2026

Rakesh Bapu Dhumale And Anr ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 11381 OF 2026

Kanchan Prasad Joshi And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Principal Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 11432 OF 2026

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Pallavi Rahul Shahane ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Higher
And Technical Education And Employment Department ...Respondent(s)

WITH
Writ Petition NO. 11435 OF 2026

Sandhya T Rokade ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 11433 OF 2026

Vyjayanthi Deepak Kulkarni ...Petitioner(s)
Versus
The Sinhagad Technical Education Soc Thr Its President
And Ors ...Respondent(s)

WITH
Writ Petition NO. 11437 OF 2026

Jayshree Pratap Shinde & Ors. ...Petitioner(s)
Versus
The Sinhagad Technical Education Soc Thr Its President
And Ors ...Respondent(s)

WITH
Writ Petition NO. 11672 OF 2026

Wasudeo Purushottam Rahane And Ors ...Petitioner(s)
Versus
The President Sinhgad Technical Education Society And Ors ...Respondent(s)

WITH
Writ Petition NO. 11675 OF 2026

Tejashri Agasthi ...Petitioner(s)
Versus
Sinhgad Technical Education Society Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 11673 OF 2026

Usha Manojkumar Gupta And Ors ...Petitioner(s)
Versus

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Sinhgad Technical Education Soc And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 25813 OF 2026

Reshma Ramnath Kabugade And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Sec. Higher And
Tech Edu. Dept. And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 25816 OF 2026

Santosh Dadasaheb Borate And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Sec. Higher And
Tech Edu. Dept. And Ors ...Respondent(s)

WITH
Writ Petition NO. 11874 OF 2026

Abhijeet Vishwanath Datye ...Petitioner(s)
Versus
The State Of Maharashtra Throu. Principalsec. Ministry
Of Higher And Techncial Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 12176 OF 2026

Jitendra Hanmantrao Shinde And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 26309 OF 2026

Jaiprakash Narayan Pitambare ...Petitioner(s)
Versus
The State Of Maharashtra Thr Its Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 26328 OF 2026

Pradeep Vinayak Bhore And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Its Secretary And Ors ...Respondent(s)

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WITH
Writ Petition NO. 2715 OF 2024

Dr. Vishnu Namdeorao Thakare And Anr ...Petitioner(s)
Versus
The President Sinhgad Technical Education Society And Ors ...Respondent(s)

WITH
Writ Petition NO. 13041 OF 2026

Piyush Prabhat Gawali And Anr ...Petitioner(s)
Versus
The State Of Maharashtra Throu. Govt Pleader And Ors ...Respondent(s)

WITH
Cont. Petition NO. 530 OF 2026

Vishal Ranjendra Honmane ...Petitioner(s)
Versus
Dr. Vinod M Mohitkar (the Director Of Technical Education) ...Respondent(s)

WITH
Writ Petition (ST) NO. 27269 OF 2026

Sameer Shrinivas Shastri …Petitioner(s)
Versus
The State Of Maharashtra Thr Principal Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 13043 OF 2026

Roopa Girish Byakod Alias Roopa Basawaraj Kakkeri ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27281 OF 2026

Dr. Mohan Murlidhar Tayde And Anr ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27284 OF 2026

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Dr. Manoj Madhusudan Joshi And Anr ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27286 OF 2026

Vijaykumar Ranulal Kagade And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27290 OF 2026

Shahrukh Salim Shaikh ...Petitioner(s)
Versus
The State Of Maharashtra Throu. Principal Sec. Ministry
Of Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27292 OF 2026

Amol Vilas Bhilare And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27298 OF 2026

Shailesh Shrinivas Angalekar ...Petitioner(s)
Versus
The State Of Maharshtra Throu. Principal Sec. Ministry Of
Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27304 OF 2026

Vivek Khushal Chaudhari ...Petitioner(s)
Versus
The State Of Maharashgtra Throu. Principalsec
Ministry Of Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27309 OF 2026

Mahesh Chidanand Swami ...Petitioner(s)

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Versus
The State Of Maharashtra Throu. Principal Sec.
Ministry Of Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27310 OF 2026

Pravin Madhukar Kinge And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27311 OF 2026

Rajendra Shrirang Katikar ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27313 OF 2026

Tushar Ankush Jadhav ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 27315 OF 2026

Sachin Rangnath Shirsath ...Petitioner(s)
Versus
The State Of Maharashtra Throu. Principal Sec.
Ministry Of Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 12390 OF 2026

Niranjan Shrimantrao Salunkhe And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition NO. 12960 OF 2026

Jayesh Prakash Chaudhari ...Petitioner(s)
Versus
The State Of Maharashtra Throu. Principal Sec
Ministry Of Higher And Technical Education And Ors ...Respondent(s)

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WITH
Writ Petition NO. 12972 OF 2026

Vijay Kashinath Borawake And Anr ...Petitioner(s)
Versus
The State Of Maha. Thr. Principal Secretary Ministry Of
Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 12861 OF 2026

Makrand Narhar Kakatkar ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin. Sec. And Ors ...Respondent(s)

WITH
Writ Petition NO. 12832 OF 2026

Subhash Gokul Patil And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin. Sec. Ministry & Ors ...Respondent(s)

WITH

Writ Petition NO. 13136 OF 2026

Anmol Premsukh Lukkad ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary Higher
And Technical Education And Employment And Ors ...Respondent(s)

WITH
Writ Petition NO. 13135 OF 2026

Sarang Shantaram Hole ...Petitioner(s)
Versus
The State Of Maharashtra Throu. The Sec. Higher And
Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 13157 OF 2026

Shweta Madhvanand Kashid ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

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WITH
Writ Petition NO. 13032 OF 2026

Vijay Haribhau Bankar ...Petitioner(s)
Versus
The State Of Maharashtra Thr Principal Secretary Ministry
Of Higher And Technical And Ors ...Respondent(s)

WITH
Writ Petition NO. 13124 OF 2026

Prashant Devidasrao Jolhe ...Petitioner(s)
Versus
The State Of Maharashtra Thr Principal Secretary Ministry Of
Higher And Technical Education And Ors ...Respondent(s)

WITH
Writ Petition NO. 13133 OF 2026

Rupali Gajanan Bagde And Anr ...Petitioner(s)
Versus
The State Of Maharashra Throu. Principal Sec. Ministry
Of Education And Anr ...Respondent(s)

WITH
Writ Petition NO. 13137 OF 2026

Neeta Sameer Shinde And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin. Sec. Ministry Of Higher
And Tech Edu... And Ors ...Respondent(s)

WITH
Writ Petition NO. 13141 OF 2026

Tarini Ashish Kotamkar ...Petitioner(s)
Versus
The State Of Maharashtra Thr Prin. Sec. And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 28891 OF 2026

Archana Rohit Vaishnavi And Ors ...Petitioner(s)
Versus
The President Sinhgad Technial Education Society And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 28899 OF 2026

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Smita Santosh Choudhar And Ors ...Petitioner(s)
Versus
The President /sec Sinhgad Technial Education Society And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29071 OF 2026

Jagannath Eaknath Nalavade ...Petitioner(s)
Versus
Sinhagad Technical Education Soc. Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29101 OF 2026

Sachin Bhaskarrao Pawar ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29105 OF 2026

Pallavi Sagar Deshpande ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29108 OF 2026

Nandkumar Prabhakar Kulkarni ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29110 OF 2026

Swapnil Vitthal Tathe ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29114 OF 2026

Jaysinh Indappa Waghmare ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29117 OF 2026

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Sanjay Nayaku Mali And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29119 OF 2026

Sonal Kirankumar Jagtap ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29122 OF 2026

Pradnya Hemant Pawar And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thru Secretary And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29132 OF 2026

Dipashri Devdatta Mokashi And Ors ...Petitioner(s)
Versus
The President/secretary Sinhgad Technical Education
Society And Ors ...Respondent(s)

WITH
Writ Petition (ST) NO. 29570 OF 2026

Ayubkhan Nurmahamad Mulani And Ors ...Petitioner(s)
Versus
The State Of Maharashtra Thr Sec Higher And
Tech Edu. Dept. And Ors ...Respondent(s)

WITH
INTERIM APPLICATION NO. 17381 OF 2023
IN
Writ Petition NO. 3914 OF 2016

Sinhgad Technical Education Society And Anr. ...Petitioner(s)
Versus
Pune Municipal Corporation And Ors. ...Respondent(s)

WITH
INTERIM APPLICATION NO. 17380 OF 2023
IN
Writ Petition NO. 3913 OF 2016

Sinhgad Technical Education Society And Anr. ...Petitioner(s)
Versus

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Pune Municipal Corporation And Ors. ...Respondent(s)

WITH
Writ Petition NO. 7926 OF 2023

Mr. Munesh Eknath Nimgade And Ors ...Petitioner(s)
Versus
The State Of Maharashtra And Ors ...Respondent(s)

WITH
INTERIM APPLICATION NO. 18229 OF 2023
IN
Writ Petition NO. 1738 OF 2016

Sinhgad Technical Education Soc Thr Its Duly
Authorized Signatory ...Petitioner(s)
Versus
The Pune Municipal Corporation Thr Its Commissioner
And Ors ...Respondent(s)

WITH
Cont. Petition NO. 13 OF 2026
IN
Writ Petition NO. 6767 OF 2018

Ms. Kavita Tryambakrao Rangari ...Petitioner(s)
Versus
Rajendra Ubale (the Joint Director Of Higher Education ...Respondent(s)

WITH
Writ Petition NO. 442 OF 2026

Mrs Daya Kaustubh Jangam ...Petitioner(s)
Versus
The State Of Maharashtra Throu. The Sec. Dept Of Medical
Education And Drugs Dept And Ors ...Respondent(s)

WITH
Writ Petition NO. 101 OF 2026

Devika Jayesh Umalkar Minase ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Department
Of Medical Education And Drugs Dep. And Ors ...Respondent(s)

WITH
Writ Petition NO. 446 OF 2026

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Amey Manohar Panse ...Petitioner(s)
Versus
The State Of Maharashtra Thr. The Secretary Department
Of Medical Education And Drugs Dep. And Ors ...Respondent(s)

WITH
Writ Petition NO. 100 OF 2026

Ketan Sukumar Vhora ...Petitioner(s)
Versus
The State Of Maharashtra Throu. The Sec. Dept Of Medical
Education And Drugs Dept And Ors ...Respondent(s)

WITH
Writ Petition NO. 447 OF 2026

Bhushan Arun Jawale ...Petitioner(s)
Versus
The State Of Maharashtra Thr The Secretary And Ors ...Respondent(s)

WITH
Writ Petition (st) NO. 29074 OF 2026

Sushama Jagannath Navale ...Petitioner(s)
Versus
Sinhgad Technical Education Society And Ors ...Respondent(s)

WITH
Writ Petition (st) NO. 32074 OF 2026

Sanket Dattatray Mistri. ...Petitioner(s)
Versus
The President, Sinhgad Technical Education Society
And Ors ...Respondent(s)

WITH
Writ Petition (st) NO. 32079 OF 2026

Dr. Deepa Harihar Kulkarni ...Petitioner(s)
Versus
The President, Sinhgad Technical Education Society
And Ors ...Respondent(s)

WITH

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Writ Petition (st) NO. 32198 OF 2026

Sarika Jeevan Mohite ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

WITH
Writ Petition (st) NO. 32200 OF 2026

Aaradhana Arvind Deshmukh ...Petitioner(s)
Versus
The State of Maharashtra & Ors ...Respondent(s)

WITH
Writ Petition (st) NO. 32202 OF 2026

Satish Subhash Chavan & Ors. ...Petitioner(s)
Versus
The State of Maharashtra And Ors ...Respondent(s)

WITH
Writ Petition (st) NO. 32206 OF 2026

Sanjay Ashok Panchal. ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

WITH
Writ Petition (st) NO. 32243 OF 2026

Nilesh Govind Bhoskar. ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

WITH
Writ Petition (st) NO. 32247 OF 2026

Sanket Ichharam Barde. ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

WITH
Writ Petition (st) NO. 32250 OF 2026

Atul Gorakhnath Kale & Anr. ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

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WITH
Writ Petition (st) NO. 32251 OF 2026

Dattatray Laxman Bankar. ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

WITH
Writ Petition (st) NO. 32254 OF 2026

Sarika Anantrao Ekatpure. ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

WITH
Writ Petition (st) NO. 32259 OF 2026

Komal Mohan Garse. ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

WITH
INTERIM APPLICATION NO.18229 OF 2023
IN
Writ Petition NO. 1738 OF 2016

Sinhgad Technical Education Soc. ...Petitioner(s)
Versus
The Pune Municipal Corporaiton & Ors. ...Respondent(s)

WITH
Contempt Petition NO. 13 OF 2026

Ms. Kavita Trayambakrao Rangari ...Petitioner(s)
Versus
Rajendra Ubale . ...Respondent(s)

WITH
Writ Petition NO. 442 OF 2026

Mrs. Daya Kaustubh Jangam. ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

WITH
Writ Petition NO. 101 OF 2026

Devika Jayesh Umalkar Minase ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

WITH
Writ Petition NO. 446 OF 2026

Amey Manohar Panse. ...Petitioner(s)
Versus
The State of Maharashtra & Ors. ...Respondent(s)

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Mr. Vaibhav Kulkarni thr V.C. a/w Srushti More a/w Mr. Prathamesh Deshpande a/w Disha Rathod for Petitioners in:-
CP 157/2026, WP/10485/2025, WP/14440/2025, CP/225/2026, WP/5049/2026, WP/8669/2026, WP/8685/2026, CP/226/2026, WP/7081/2026, WP/9150/2026, WP/9979/2026, WP/5043/2026, CP 418/2026, WP 5054/2026, WP 5052/2026, WP(St)/25685/2026, WP (st)25686/2026, WP 11675/2026, WP 11673/2026, CP(ST)/22292/2026, WP/11863/2026, WP/5045/226, WP/11672/2026, WP(st)/28891/2026, WP(st)/28899/2026,WP(st)/ 29071/2026, WP(st)/29074/2026, WP(st)/29132/2026, CP/589/2026, W/13788/2026, WP/13795/2026.

Sr. Adv. Mr. Suresh Pakale thr V.C. a/w Saurabh Pakale a/w Nilesh Desai a/w Sarvesh Pinjarkar i/b Padmanja Malgaonkar for Petitoners in:-
CP 13/2026, CP/76/2026, CP/77/2026, CP/78/2026, CP/79/2026, CP/103/2026, CP/104/2026, CP/105/2026, CP/106/2026, CP/107/2026, CP/108/2026, CP/134/2026, CP/135/2026, CP/136/2026, CP/142/2026, CP/349/2026, CP(ST)/6664/2026, WP/2019/2026, WP/2638/2026, WP(ST)/12153/2026, WP(st)/29987/202 Jagdale 6, CP(st)/30204/2026.

Mr. Vaibhav Ugle thr V.C. a/w Mr. Prashant Mahajan a/w Vikas Somawanshi for Petitioners in CP/113/2026, WP/6521/2025, WP/4786/2026, WP/4917/2026, WP/6941/2026, WP/10012/2026, WP/10052/2026, WP/9542/2026, WP/9980/2026, WP/9543/2026, WP/7082/2026, WP/9534/2026, WP/11356/2026, WP/11383/2026, WP/11267/2026, WP/11330/2026, WP/11266/2026, WP/11605/2026, WP/11354/2026, WP/11270/2026, WP/11381/2026, WP/11601/2026, WP/11874/2026, WP/12176/2026, CP/530/2026, WP/12390/2026,WP/12972/2026, WP/12861/2026, WP/12832/2026, WP/13133/2026, WP/13137/2026, WP/13141/2026, WP/27790/2026, WP/27789/2026, WP/27797/2026, WP/28592/2026, WP/28811/2026, WP/28814/2026, WP/13133/2026 and WP/30195/2026,WP(st)/13784/2026,WP/14367/2026, WP/14368/2026 and WP/14369/2026.
Mr. Pranav Bhoite for Petitioner thr V.C. in:-
WP/6407/2026, WP/8431/2026, WP/8433/2026, WP/8435/2026, WP/8437/2026, WP/8438/2026, WP/8439/2026, WP/8534/2026, WP/8664/2026 and IA(ST)/19373/2026 in WP/10378/2022, WP/11435/2026, WP/11433/2026, WP 11430/2026, WP 11432/2026, 11443/2026, WP/13343/2026, WP/13349/2026, WP/13350/2026, WP/13351/2026, WP/13358/2026, WP/13359/2026, WP,13136/2026, WP/13135/2026, WP(st)/32247/2026, WP(st)/32251/2026, WP(st)/32259/2026, WP(st)/32243/2026, WP(st)/32254/2026, WP(st)/322250/2026.
Adv Mr. Nitin Dhumal, Mr. Amar Chavhan for Petitioner in WP/10702/2022 and WP/7926/2023, 1170/2024, WP (St) No.27310/2026, WP (St) No.27290/2026,WP (St) No.27309/2026, WP (St) No.27311/2026, WP (St) /27304/2026, WP (St) No.27315/2026, WP (St) No.27313/2026,WP (St) No.27298/2026,WP (St) No.27269/2026, WP(st)/28486/2026, WP(st)/28585/2026, WP(st)28579/2026, WP/13776/26 and also in WP(ST) No.27649/26, WP(st)/30270/2026, WP(st)/30547/26, WP(st)/31438/2026, WP(st)/31439/2026, WP(st)/31526/2026, WP(st)/32206/2026.
Mr. Chintamani K. Bhangoji a/w Mr. Vishwajit S. Sharma for the Petitioner in WP/14484/2026, WP/14412/2026, WP/14410/2026.
Mrs. M. P. Thakur for R. No.2 Registrar , Maharashtra University of Health Sciences (MUHS) in WP/101/2026, WP/3218/2026, WP/1778/2026 and WP/2886/2026.
Mr. Sachindra Shetye for R. No.2 , Registrar, Maharashtra in WP/3217/2025, WP/5466/2026, WP/4588/2026, WP/6619/2026, WP/5793/2026. (M.U.H.S.)
Ms. Smita Mane a/w Kayval Shah for Petitioners in WP/9975/2026 and WP/9978/2026.

Mr. Danish Nanje a/w Sanika Kurlekar i/b Mr Mihir Govilkar for Respondent No.2

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(MSBTE)in WP/6521/2025.

Mr. Nandkumar G. Jiwade for Petitioner in WP/6252/2026 and 6734/2026.
Ms. Asha M. Bhambwani for Respondent No.2, Registrar, Maharashtra University of Health Sciences in WP/5463/2026 and WP/5309/2026, WP/5792/2026, WP/447/2026.
Mr Avinash Avhad a/w Mr. Abhijeet N. Gaosavi for Petitioner in WP No.11315/2026, WP/13041/2026.
Mr. Maheshkumar S. Sonawane thr V.C. a/w Mrs. Kiran Shinde a/w Sai Belhekar for Petitioners in WP(st)/26309/2026, WP(st)/26328/2026, WP(st)/27286/2026, WP(st)/29117/2026, WP(st)/27281/2026, WP(st)/27284/2026, WP(st)/27292/2026, WP(st)/29570/2026, WP(st)/25816/2026,WP(st)/2781/2026, WP(st)/29128/2026, WP(st)/27284/2026, WP(st)/27281/2026, WP(st)/27286/2026, WP(st)/27292/2026, WP(st)/25813/2026, WP(st)/25816/2026, WP(st)/26309/2026, WP(st)/26328/2026, WP(st)/29101/2026, WP(st)/29105/2026, WP(st)/29108/2026, WP(st)/29110/2026, WP(st)/29114/2026, WP(st)/29117/2026, WP(st)/29119/2026, WP(st)/29122/2026, WP(st)/29570/2026, WP(st)/32200/2026, WP(st)/32202/2026, WP(st)/32198/2026.
Ms. Tanu N. Bhatia a/w Mr. D. P.Singh, Union Panel Course for Union Government.
Mr. S. V. Gavand, Addl Public Prosecutor for State.
Mr. Harjot Singh a/w Mr. Abhishek Salian, Ms. Ayesha Dhorajiwala i/b Nyaaya Legal for Respondents Maruti Navale, Sinhgad Technical Education Society. Mr. Ashok Kotangale for income tax CIT Central Pune
Dr. Ashok Ubale, Joint Director of Higher Education, Pune.
Mrs. Neha S. Bhide, GP a/w
Mr. A. R. Deolekar, AGP, for Respondent State.

CORAM: G. S. KULKARNI &
Advait M. Sethna, JJ.
(Special Bench)

DATE: 10 NOVEMBER 2026.

P.C.

1. These are about 220 writ petitions, filed by the teaching and non-teaching employees of the 44 educational institutions established by the Sinhgad Technical Education Society (for short '**STES**'). The grievance of the petitioners is not new which has reached the Court in past several years which is in regard to non-payment of salaries and the retirement dues of these employees. The petitioners have invoked Article 21 of the Constitution contending that the very livelihood of these employees has been taken away by the STES. Painfully about 13

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employees are stated to have committed suicide. The others are literally thrown to the streets with no money with them even for two meals, as also medical needs, some of whom are suffering from very serious medical issues. The facts on such issues as unfolded are very gross to say the least. To our mind, this is a clear case wherein the respondent - STES through its managing trustee, Mr. Maruti Navale, and its other trustees, are repeatedly and with impunity abusing the process of law, including in disregarding the undertakings as given to the Court and literally taking the Court, the Statutory authorities, Investigating authorities, the Education department of the State Government and the Central Government for a ride. This is not the first instance where the STES has recklessly played with the process of law.

2. Today this Special Bench has been constituted under the orders of the Hon'ble the Chief Justice, on the backdrop of the order dated 6 November 2026 passed by the Regular Bench (Coram: G. S. Kulkarni and Dr. Neela Gokhale, JJ.)

3. On 6 November 2026, a solemn assurance was given to the Court by Mr. Maruti Navale, the Managing Trustee of the STES, which was accepted and recorded as an undertaking to the Court that an amount of Rs.60,65,06,436/- shall be released in favour of the petitioners, in proportion to the amounts payable to each of them, by the evening of 6 November 2026 and in any event on or before 7 November 2026 i.e. on the eve of the Diwali festival. The details of the amounts payable to each petitioner, as observed by the Court, were already available with the STES and were also part of the record of the present proceedings. However, not a single rupee being paid, the petitioners were

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constrained to urgently approach this Court. Accordingly, the present Bench has been constituted as a Special Bench to assemble during the Diwali Vacation.

4. The issues involved in the present batch of petitions are extremely serious, considering the several orders passed by the Regular Bench. On the backdrop the proceedings would stand today, in our clear opinion, serious orders would be required to be passed accepting the contention of the petitioners, of series of defaults in the salaries and the terminal dues being not paid to the petitioners. It appears that Mr. Maruti Navale, the Managing Trustee, by giving a false assurance and by making a false statement before the Court, on the earlier occasion, avoided the action/order which the Court otherwise would have passed. The State Government, through its Education Department, namely, the Director(s) of Education of the different departments, have also taken a serious view of the state of affairs, inasmuch as 13 schools run by STES were to be de-recognised and Administrator was appointed in respect of the technical institutions.

5. At the outset, it would be appropriate to note the order dated 6 November 2026 passed by the Regular Bench, which reads thus:

> "1. On the back-drop of our earlier order, we have listed the proceedings today to enable the learned counsel for the Sinhgad Technical Education Society ('STES') to inform the Court the amounts which can be immediately released towards the outstanding salaries and terminal dues to the petitioners, in these proceedings. Mr Dhumal, learned counsel for the STES, on instructions of Mr Maruti Navale, the Managing Trustee, who is present in the Court has stated that an amount of Rs. 60,65, 06,436/- (Rupees Sixty Crores Sixty Five Lakhs Six Thousand Four Hundred and Thirty Six only) would be released in favour of each of the petitioners, in the proportion of the amounts payable to each of the Petitioners, by today evening. He has drawn our attention to six letters dated 6th November 2026 tendered across the Bar, which are addressed to the Branch Manager of the IDBI Bank, Nare Branch, Pune requesting the Bank to release the different amounts. The said letters are taken on record and marked 'X Collectively' for identification. We accept Mr Dhumal's statement as an undertaking to the Court.
>
> 2. **Accordingly, let further appropriate steps be taken by the STES to disburse the said amounts by this evening, and in any case, by tomorrow. Insofar as the**

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apportionment of the amounts between each of the Petitioners is concerned, the writ petition wise statement is already available with the learned counsel for the parties.

3. In pursuance of our earlier directions, affidavits have been filed by the Director of Primary Education; Director of Secondary Education; Director of Higher Education; and the Director of Technical Education. Although, the same are taken on record, we may observe that we are not at all satisfied with the approach of these high ranking officials of the Education Department when no action was being taken at the relevant time despite such gross facts completely to their knowledge.

4. We may also observe that the State Government has also deposited an amount of Rs. 27,77,94,288/- in this Court in pursuance of our earlier directions. We would hear Mr Sawant, learned Senior Advocate and Mr Dhumal on behalf of STES, as also the Government Pleaders in regard to the manner in which the amount would be required to be released and to whom they would become payable on the adjourned date of hearing. In such context, we direct the concerned officials to remain present before the Court on the adjourned date of hearing. An intimation of their presence would be issued by the Registry to the learned Government Pleader of the High Court (Appellate Side). Their presence is also required on the other issues if the Court is required to pass orders, in the event, there is a default on the part of the STES on any count.

5. Mr. Maruti Navale (Trustee) is directed to deposit his passport with the Registrar (Judicial-I) of this Court on or before 10 th November 2026, which shall be subject to further orders to be passed by this Court.

6. At this stage, we are informed that considering the seriousness of the issues as involved, Mr Deolekar, learned AGP states that in the facts and circumstances of the case, the Director of Primary Education and Director of Secondary Education have issued orders to de-recognize 13 schools, whereas Director of Higher Education has issued a Show-cause Notice to the STES calling upon it to explain as to why an Administrator should not be appointed on the Institutions of Higher Education belonging to STES being the defaulting Institutions. It is also stated that the Director of Technical Education has already issued orders for appointment of an "Administrator" in regard to the Institutes of Technical Education. As this has been informed to us for the first time and considering the stand taken on behalf of the Institution that the said amounts due and payable to the teaching and non- teaching staff would be gradually paid, and that the first tranche of approximately Rs.60.65 Crores is being released by today evening, as noted herein-above, we are of the opinion that for the time being such orders passed yesterday by the State Authorities (Director of Primary Education, Director of Secondary Education, Director of Higher Education and Director of Technical Education) be not acted upon. As also, any further orders to be passed in this regard, the same be placed before this Court prior to its implementation.

7. We accordingly adjourn the proceedings for further consideration to 19th November 2026 at 3.00 pm.

8. In the event of any urgency, liberty to apply before this Bench, so that further appropriate orders can be passed."

(emphasis supplied)

6. It is thus clear that an amount of Rs.60,65,06,436/- was to be released in favour of the petitioners, in proportion to the amounts payable to each of the petitioners, by the evening of 6 November 2026 and in any case before 7 November 2026. It appears that to this effect, six purportedly false letters

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addressed by STES to IDBI Bank were placed on record. The assurance of such payment to be made, recorded as an undertaking given to the Court, has remained only as a paper undertaking which has been breached with impunity, as no amounts whatsoever are paid, which demonstrates the falsity of the conduct of the STES through its Managing Trustee/ Trustees. It was on the basis of such assurance that the Court, in paragraph 6 of the aforesaid order, directed that the orders for de-recognition of 13 schools, as also the order appointing Administrator in respect of the Technical Institutes, shall not be implemented. Also a protection qua any further coercive orders proposed to be passed by the State Government was granted when it was directed that any proposed order to that effect be placed before this Court, prior to the same being implemented. Such protection was granted by the Court only in view of the solemn assurance given to the Court, as recorded in paragraphs 1 and 2 of the said order. On this backdrop, the proceedings were adjourned to 19 November 2026 (beyond Diwali vacation), with liberty to apply before the Regular Bench so that further appropriate orders could be passed in case of any default. Such liberty has been invoked as a result of which the proceedings are before this Special Bench.

7. Today, apart from the gross breach of the orders passed by the Court, what has transpired is something, which has shocked our judicial conscience. Mr. Dhumal, learned Counsel, who, to our knowledge, has been regularly appearing for STES for years together, is now instructed by the STES to inform the Court that he would be discharged and that a new Advocate, Mr. Harjot Singh would henceforth represent the STES. Mr. Harjot Singh has also appeared, who is

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reciting the usual mantra for an adjournment. Considering the serious facts, we cannot accept any plea for an adjournment having due regard to the earlier several orders passed by the Court, as also considering the very painful facts of the case involving a brazen breach of the right to livelihood of these employees which is a robust guarantee as enshrined under Article 21 of the Constitution. Such plea, in our opinion, is nothing short of a sharp practice, as we are of the clear opinion that on behalf of the STES, there is no justification to take away the brief from Mr. Dhumal and instruct a new Advocate when the proceedings in fact were to be reported for compliance of the earlier orders. Thus, once there was a breach of the orders and that too with impunity, it was certainly not warranted that such tricks be played by STES. In fact, such conduct itself is an abuse of the process of the Court as the intention certainly is not honest, when Mr. Dhumal is himself present before the Court, who had made the statement as recorded by the Court in its order dated 6 November 2026 (supra) and who has effectively conducted the proceedings on every occasion. In our opinion, such conduct and action on the part of the STES is clearly well calculated, disrespectful, undermining the dignity of the Court and, more particularly, a ploy to defeat the orders of the Court. Considering the facts of the case, prima facie we are of the clear opinion that there appears to be a large-scale fraud on the part of the STES in the conduct and management of the several educational institutions, in regard to which serious orders would be required to be passed.

8. It cannot be believed that a fleet of 44 institutions which are full-fledged running institutions with total admissions being made, can default in making

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payment of salaries to its teaching and non-teaching staff, for almost eight years. These education institution includes several technical / professional institutions. There are also several technical institutions. The details of these institutions which have persistently defaulted, are required to be noted which are:

Sr.No	Campus	Institution Name
1	Vadgaon-Ambegaon	Sinhgad College of Engineering
2.	Vadgaon-Ambegaon	Smt. Kashibai Navale College of Engineering
3	Warje	RMD Sinhgad School of Engineering
4	Lonavala	Sinhgad Institute of Technology
5	Kondhwa	Sinhgad Academy of Engineering
6	Narhe Technical	Sinhgad Institute of Technology & Science
7	Vadgaon-Ambegaon	NBN Sinhgad School of Engineering
8	Lonavala	SKN Sinhgad School of Technology & Science
9	Vadgaon-Ambegaon	Sinhgad Institute of Management
10	Vadgaon-Ambegaon	Sinhgad College of Science
11	Vadgaon-Ambegaon	Sinhgad College of Pharmacy
12	Kondhwa	Sinhgad City School
13	Kondhwa	Sinhgad College of Commerce
14	Kondhwa	Sinhgad Institute of Business Administration & Research
15	Narhe Technical	Sinhgad Institute of Management & Computer Application
16	Erandwane	Sinhgad Business School
17	Vadgaon-Ambegaon	Sinhgad Spring Dale Public Day School
18	Vadgaon-Ambegaon	Sou Venutai Chavan Polytechnic
19	Narhe Technical	Sinhgad Institute of Pharmacy
20	Warje	RMD Sinhgad Spring Dale School
21	Lonavala	Sinhgad Institute of Pharmaceutical Sciences
22	Kondhwa	Smt. Kashibai Navale College of Pharmacy
23	Warje	RMD Sinhgad School of Management Studies (MBA)
24	Lonavala	Sinhgad Institute of Business Administration & Computer Application

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25	Vadgaon-Ambegaon	Smt. Kashibai Navale Sinhgad School of Business Management
26	Lonavala	Sinhgad Institute of Hotel Management & Catering Technology
27	Vadgaon-Ambegaon	NBN Sinhgad School of Management Studies (MBA)
28	Erandwane	Smt. Kashibai Navale College of Commerce
29	Lonavala	NBN College of Commerce
30	Vadgaon-Ambegaon	Sinhgad College of Arts, Science & Commerce (Junior College)
31	Vadgaon-Ambegaon	Sinhgad College of Architecture
32	Vadgaon-Ambegaon	Smt. Kashibai Navale College of Architecture
33	Vadgaon-Ambegaon	Sinhgad Dental College & Hospital
34	Vadgaon-Ambegaon	Sinhgad Law College
35	Narhe Technical	Sinhgad College of Arts, Science & Commerce (Junior College)
36	Narhe Technical	Sinhgad College of Arts & Commerce
37	Narhe Medical	Smt. Kashibai Navale Medical College & General Hospital
38	Narhe Medical	Smt. Kashibai Navale College of Physiotherapy
39	Narhe Medical	Sinhgad College of Nursing
40	Kondhwa	Sinhgad College of Arts, Science & Commerce (Jr. College)
41	Erandwane	Sinhgad Spring Dale School (Primary)
42	Erandwane	Sinhgad School of Gemmology & Jewellery Designing
43	Lonavala	Sinhgad Public School
44	Lonavala	Sinhgad Public School (Jr. College)

9. A bare perusal of the aforesaid chart indicates the nature of the defaulting institutions. It would be sufficient to gather that when full-fledged admissions have taken place all these years and when students (barring the reservation-students whose fees are subsidized and released by the Government) are paying fees, as to why the salaries of the employees are not being paid, unless the monies as gathered are diverted.

10. We thus have a strong prima facie case of there being materials which

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would indicate that amounts are being siphoned away, to the deprivation of the employees. The outstanding amounts payable to the employees are stated to be more than Rupees 400 crores.

11. On such conspectus, in our opinion, the Educational Authorities, unfortunately, have also failed to discharge their lawful duties by not taking timely action. It is because of their inaction that the present distressing situation has arisen, resulting in immense suffering to the teaching and non-teaching staff. It is not out of place to mention about 13 teachers are stated to have committed suicide. The situation is so grave that it is difficult for the Court to remain a mute spectator. These are serious issues, as pointed out by the petitioners, that the teaching and non-teaching staff have nowhere to go, who are in dire need of financial assistance. As noted above, many of them are in requirement of amounts for serious ailments requiring medical treatment; they also have no money to support their family even for the basic requirements of their livelihood. This is the plight of these employees who regularly discharged their duties, as also of those who have honourably retired being not paid their terminal dues. The different sufferings of these employees as narrated before us in one voice, depicts their profound sorrow, a deep shadow of grief, an abiding sense of loss being caused of the earning member of the family having committed suicide. As a constitutional Court, such deeply distressing and heart-rending grievances can neither be brushed aside, overlooked and not considered as the law would mandate. Such is the plight of every employee, who in fact constituted the backbone of these institutions.

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12. Considering the brazen violation of the fundamental rights of the petitioners, it is seen from the record that this Court had directed all the Trustees of the STES to file affidavits disclosing their movable and immovable assets. Such affidavits accordingly have been filed. The affidavits of disclosure as filed by Maruti Nivrutti Navale, Mr.Somnath Mahadev Navale, Mr.Sanjay Sadashiv Navale, Mr.Dadasaheb Vithoba Navale, Dr.(Mrs.) Sunanda Maruti Navale, Trustee & Secretary of STES, Dr.(Mrs.) Rachana Alok Ashtekar and Mr. Rohit Navale, Trustees of STES, the common factor, in all these affidavits of disclosure are the assets which included shares in different entities and in proportion to the number of education institutions, and the shockingly disproportionate income tax returns being filed. In the affidavit of disclosure of Dr. Sunanda M. Navale, Dr. Rachana A. Ashtekar, Mr. Rohit Navale and Mr. Maruti Navale, they hold the shares in number of companies and co-operative banks and other investments. Also quite glaring are the figures of advances which are made of huge amounts.

13. Upon perusal of the affidavits of disclosure of the assets, in our opinion, it prima facie appears that funds of the educational institutions having vanished and / or being siphoned off towards other businesses, cannot be ruled out. This in our opinion, discloses a serious case for investigation as to whether the present case involves money laundering, on the part of Mr. Maruti Navale and the other trustees and/or STES, warranting an investigation under the provisions of the Prevention of Money Laundering Act, 2002.

14. It is difficult to believe that the Income Tax Returns of these persons who are managing these institutions, are at all genuine. Such returns in our prima facie

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opinion raise serious question of possible misrepresentation and fraud being played upon the Revenue Department which requires thorough investigation. Also the returns of the STES and / or of the Schools and Colleges would be required to be carefully examined. There is certainly much that can be said on such issue, which in our opinion, requires examination, and appropriate investigation at the hands of the concerned authorities, including the Income Tax Authorities.

15. We are thus of the clear opinion that any further leniency would lead an opportunity to the STES to manipulate the things, hence, an immediate preliminary investigation investigation is the need of the hour in regard to the affairs of the STES and its 44 institutions (supra), as also of the trustees.

16. We are also of the clear opinion that considering the large scale illegalities of the nature with which the proceedings are concerned, the provisions of the **Maharashtra Educational Institutions (Transfer of Management) Act, 1971 and Maharashtra Educational Institutions (Management) Act, 1976 Act,** have rightly been invoked by the State Education Authorities, against these institutions, as permissible in law.

17. In the aforesaid circumstances, we have no manner of doubt that this is a case of gross abuse of the process of law by the STES and its trustees. The case is unprecedented. To our mind, no educational institution in the State of Maharashtra has acted in such gross manner and that too a group of institutions in the present case. The teaching and non-teaching staff have been very badly exploited and now made to suffer and now being compelled to knock the doors of

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this Court for their basic livelihood. The process of law has been taken for granted by the STES by filing false affidavits of its Managing Trustee Mr. Maruti Navale, which certainly amount to an offence of perjury, as also contempt of Court.

18. We may, thus, observe that we would be failing in our duty if we do not set into motion the process of law by taking a serious view of the matter. The reason being that 44 full-fledged institutions routinely having no money to pay the basic salaries and/or terminal dues of its employees cannot be believed. The question is as to where the money has gone.

19. We find from the income tax returns filed by the trustees that the trustees have several other businesses, they are shareholders in large number of companies. There is much credence to the petitioners' contention in this regard. A possibility of the money being siphoned out of the country, also cannot be ruled out. One of the trustees being a non-resident Indian, is stated to be residing in Dubai.

20. If the regular fees were being received by all these institutions from the admitted students, excepting the fees which are subsidized by the State Government in respect of the reserved category of students, it is still difficult to countenance that for about eight years the salaries could not be paid. The amount appears to be regularly siphoned of. Resultantly, the proceedings in regard to non payment of salaries by the STES have reached this Court for several years and they are now being bunched together to be heard by one Division Bench as constituted by the Hon'ble the Chief Justice of which one of us (G. S. Kulkarni, J.) is a member.

21. It is in these circumstances, in our opinion, a thorough investigation is

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required invoking different laws namely the provisions of the Prevention of Money Laundering Act, 2002 as also the Delhi Police Establishment Act,1946 which governs the jurisdiction of the Central Bureau of Investigation (CBI), considering that there are 13 cases of suicides which have taken place due to non payment of salaries and despite FIR being lodged before the concerned police stations, there being no progress in that regard.

22. We are conscious that when we intend to direct such inquiry including by the CBI, the same would be required to be directed as a matter of rarity. We are certainly not passing such order as a routine, but considering as exceptional situation which has arisen in the present proceedings. As in our opinion, such order is necessary in the facts of the case for doing complete justice, in enforcing the fundamental rights of the petitioners. Hence, as held by the Supreme Court in **State of West Bengal vs. Committee for Protection of Democratic Rights**[1], the Court for such reasons would be justified in ordering such investigation so as to repose confidence of these large number of citizens who are petitioners in the present proceedings in the rule of law. Also a clear message needs to go to such institutions that the mandate of law and the rights of the different stakeholders in running the education institutions as if it is a business, is not what can be expected and that the institutions are necessarily required to be conducted strictly in adherence to the Rules, Regulations and as prescribed by law. In our opinion, the present proceedings depict a situation of the grossest breach of rule of law which cannot be countenanced.

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23. We would be constrained to pass appropriate orders as the plight of these teaching and non-teaching staff in about 220 proceedings before this Court, has deeply pained us. As noted above, we are yet to come across any institution or group of institutions which has defaulted to such an extent and which has actually exploited and/or de-frauded such large number of employees. There is a limit to which commercialization of education can be resorted that too at the cost of the innocent employees of the STES. There has been persistent grievance of the employees that on one hand the employees are left in a precarious financial condition, some of them having committed suicide, and on the other hand the managing trustees and other trustees are stated to be enjoying a luxurious and a lavish lifestyle. This is an *ex facie* affront on the fundamental rights guaranteed to the employees under Article 14 and 21 of the Constitution. Even, the employees who are in the lowest category have not been left out from such suffering.

24. In the above circumstances, we are inclined to pass the following order:

ORDER

i. The appropriate authorities of the Central Government namely the Central Bureau of Investigation (CBI), the Enforcement Directorate (ED) acting under the Prevention of Money Laundering Act, 2002, the Income Tax Authorities shall undertake an investigation into the affairs of these 44 institutions and its trustees.

ii. Let copies of the affidavits of disclosure as filed in this Court, be furnished to these entities through the Central Government Counsel.

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iii. Pending such investigation, the interim orders passed on the present proceedings directing that the movable and immovable properties of the STES and its trustees, shall not in any manner be dealt. The interim orders passed earlier in that regard shall continue to operate. All the bank accounts as also all the investments as made by the trustees as also by STES shall remain freezed. The trustees are also directed not to, in any manner, deal with their shareholdings with different companies, and create any third party rights in that regard.

iv. The Chief Commissioner of the Income Tax, Circle No.2, Pune, shall examine, in accordance with law, the returns filed by these 44 institutions as also of its Trustees. The copies of the disclosure affidavits be handed over by the learned Counsel for the Central Government to the Commissioner of Income Tax, Pune.

v. In regard to the breach of the orders dated 6 November 2026 passed by this Court, we direct issuance of a show cause notice to the STES and its trustees Mr.Maruti Nivrutti Navale, President & Chief Managing Trustee, Dr.(Mrs) Sunanda Maruti Navale, Secretary & Jt. Chief Managing Trustee, Dr. Rohit Maruti Navale, Vice President (HR), Dr.(Mrs.) Rachana Alok Ashtekar, Vice President (Administration), Mrs. Shruti Rohit Navale, Member, Mr. Sanjay Sadashiv Navale, Member, Mr. Dadasaheb Vithoba Navale, Member and Mr. Somnath Mahadeo Navale, Member, to show cause as to why they shall not be punished under the Contempt of Courts Act read with Article 215 of the Constitution, for

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having intentionally breached the orders of this Court dated 6 November 2026 and the other orders passed in the present proceedings.

vi. Mr. Dhumal /Mr. Harjot Singh, the learned Counsel for the STES to receive the said notices on behalf of his clients. The Registry shall accordingly serve the notices through e-mail address of the learned Advocate and the also same be served on the contemnors by all permissible modes. Let reply to the show cause notice be placed on record on or before the returnable date.

vii. The protection granted in paragraph 6 of the order dated 6 November 2026 stands vacated.

viii. Consequent thereto, the Education Department is directed either to take over the institutions or to adjust/absorb the students in other schools, so that the education of the students does not suffer in any manner.

ix. Insofar as the Technical Institutions are concerned, in terms of the orders already passed, the Administrator shall take charge of such institutions, and further appropriate proceedings shall be initiated under the Maharashtra Educational Institutions (Management) Act, 1976.

x. We also direct the Education Department to take further appropriate action against the other institutions under the Maharashtra Educational Institutions (Management) Act, 1976 and Maharashtra Educational Institutions (Transfer of Management) Act, 1971, and other

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applicable laws.

xi. The action taken in terms of direction (i) above and/or a preliminary report be placed before the Court on 19 November 2026.

xii. We direct the Directorate of Higher Education, Pune and Directorate of Technical Education to take appropriate steps in accordance with law in respect of the other defaulting Institutions, in respect of which appropriate orders are yet to be passed.

xiii. We also direct the Employees Provident Fund Authorities (EPF) to investigate the compliance by the STES and its various institutions with their statutory obligations towards the employees employed in the various institutions and to initiate appropriate action in accordance with law.

xiv. The passport as deposited by Mr.Maruti Nivrutti Navale shall be kept in a sealed cover with the Registrar (Judicial) which shall be subject to further orders to be passed in the present proceedings. The other trustees are directed to deposit their respective passports, to be deposited with the Registrar (Judicial – I) of this Court by tomorrow evening.

xv. Insofar as the FIRs which are already lodged, we direct the Commissioner of Police, Pune to direct the concerned Investigating Officer of the concerned Police Station to take immediate action as per the said FIR and inform the Court the progress of investigation on the adjourned date of hearing.

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25. At this stage we also accept the submission of Mr. Deolekar, learned AGP that the Charity Commission also has an important role insofar as the management of the STES trust is concerned. We accordingly direct the Charity Commissioner to conduct appropriate inquiry against the trustees and the Trust being conducted, in accordance with law, on various irregularities, breaches be examined and a report in that regard be prepared by following the procedure under the Maharashtra Public Trusts Act, 1950.

26. Mr. Maruti Nivrutti Navale and the other trustees / members of the STES are directed not to leave the jurisdiction of Pune and shall keep reporting to the Police Station Incharge of the Deccan Police Station once in every week on Friday between at 6 p.m. to 7 p.m., and which shall be continued till the investigation as ordered by this Court is completed. They shall fully co-operate with the Investigating Authorities as and when called for.

27. In the event the trustees are required to travel to Mumbai, an intimation to that effect shall be given to the Offier-in-Charge of the said Police Station including the whereabouts and the places where the trustees would intend to visit at Mumbai.

28. At this stage we are informed by Mr. Deolekar, learned AGP that the police assistance/aid from the concerned police station be made available to the officer of the Education Department in regarding for taking certain action for the record to take over. We accordingly, direct the Officer-in-Charge of the Police station to provide assistance to the Officer of the Education Department and on the intimation received from the concerned Education Department in thar regard.

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29. We also direct the trustees to hand over without any hindrance the entire record of the STES and co-operate fully with the Investigating Officer as ordered by us, and any non-cooperation shall be dealt strictly in accordance with law.

30. Needless to observe that the Investigating Officer would record the statements of the concerned teaching and non-teaching staff including on the issue of bogus payment being made as claimed on behalf of the petitioners.

31. List the proceedings on **19 November 2026** before the Regular Bench at 3 p.m.

32. Parties to act on the authenticated copy of this order.

(Advait M. Sethna, J.) (G. S. KULKARNI, J.)

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